

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 657**  
TO BE ANSWERED ON- 25/07/2024

**RACIAL DISCRIMINATION OF TRIBALS**

657 SMT. MALVIKA DEVI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the steps being taken to assure livelihood to tribal people;
- (b) the details of the steps being taken by the Government to tackle racial discrimination of tribals; and
- (c) whether the Government has taken steps to encourage schools in tribal areas and if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a):** The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) & National Scheduled Tribes Finance & Development Corporation (NSTFDC) is engaged in promoting livelihood activities for the tribal communities across the country.

Under the scheme 'Pradhan Mantri Janjatiya Vikas Mission' (PMJVM), TRIFED provides revolving funds to State Governments for procurement of Minor Forest Produce (MFPs) and establishment of Van Dhan Vikas Kendras (VDVKs) for value addition activities of MFPs & non-MFPs. TRIFED also provides backward & forward linkages to its empanelled tribal artisans / suppliers for marketing of their products under various categories like metal craft, textile, jewellery, painting, cane & bamboo, terracotta & pottery, organic & natural food products etc. through online and offline platforms. So far, an amount of Rs. 319.65 crores have been released as revolving funds and Rs. 587.36 crores have been sanctioned for establishment of 3958 VDVks across the country.

Similarly, NSTFDC provides concessional loans to the eligible Scheduled Tribe persons for undertaking livelihood and income generating activities. The loan assistance is given under the schemes like Term Loan Scheme, Adivasi Mahila Sashaktikaran Yojana (AMSY), Micro Credit Scheme for Self Help Groups (MCF) and Adivasi Shiksha Rrinn

Yojana (ASRY). Since the operationalization of these schemes, an amount of Rs. 3671.48 crores have been disbursed to 15,19,608 beneficiaries.

**(b):** 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens including investigation and prosecution of crime against citizens including women & children rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. However, the Government of India, from time to time, has been issuing Advisories to State Governments/UT Administrations for effective implementation of Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and to take steps to effectively deal with crimes against community of Scheduled Tribes. Such advisories are available on the website [www.mha.gov.in](http://www.mha.gov.in).

**(c):** The Ministry is implementing an exclusive Central Sector Scheme of Eklavya Model Residential School (EMRS) to provide quality education to the tribal children (from class VI to XII) in their own environment from the year 2018-19 in remote tribal areas to enable them to access the best opportunities in education and to bring them at par with the general population. Under the scheme, one EMRS is established in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). As on date, a total number of 708 EMRSs have been sanctioned across the country, out of which 405 schools are reported to be functional.

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